

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

M.A./020/527/2017 & M.A.020/528/2017
in
O.A./020/668/2017 & O.A.020/668/2017

Date of order : 19-04-2018

Between :

1. Nelapati Mariayamma W/o Late Venkaiah,
Ex. Hd Waiter/Comml/S.C Rly Vijayawada,
Aged 59 years, Door No.23-137, Vijay Bhaskar
Nagar, Peddakakani, Nambur (P), Guntur, A.P.
2. Nelapati Ashok S/o Late Venkaiah,
Ex. Hd waiter /comml/S.C Rly Vijayawada, AP,
Door No.23-137, Vijay Bhaskar
Nagar, Peddakakani, Nambur (P), Guntur, A.P.Applicants

AND

1. Union of India, Ministry of Railways,
Represented by its The General Manager,
South Central Railway, Railnilayam,
Secunderabad, AP.
2. The Divisional Railway Manager,
South Central Railway, Vijayawada Division,
Vijayawada, A.P.
3. The Sr. Divisional Personnel Officer,
South Central Railway, Vijayawada Division,
Vijayawada, A.P.Respondents

Counsel for the Applicant : Mr. B. Rajesh Kumar

Counsel for the Respondents : Mr. V. V. N. Narasimha, SC for Rlys

CORAM :

THE HON'BLE MRS. MINNIE MATHEW, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mrs. Minnie Mathew, Administrative Member)

None for the applicant. Mr. Bhim Singh represents Mr. V. V. N. Narasimham, learned Standing Counsel for the Respondents.

2. On a perusal of the docket sheet, it is seen that there has been no representation on behalf of the applicant on the last five occasions. Today also there is no representation on behalf of the applicant.

3. The Respondents have not filed their reply statement in the MA filed for condonation of delay in filing the O.A in spite of conditional order on 25.01.2018. Hence their right to file reply is forfeited.

4. However, I have perused the MA for condonation of delay. It is seen that no valid grounds have been put forth in support of the petition for condoning the delay of four years and 28 days. Hence the MA for condonation of delay is dismissed.

5. Resultantly the OA and MA for joining together also stands dismissed. No order as to costs.

(MINNIE MATHEW)
ADMINISTRATIVE MEMBER

Dated : 19th April, 2018.
Dictated in Open Court.

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